

**GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO.1065
TO BE ANSWERED ON 21.07.2017**

CONSTITUTION OF STATE WOMEN COMMISSIONS

1065. SHRIMATI NEELAM SONKER:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether all the States/UTs have constituted Commission for women;
- (b) if so, the details thereof;
- (c) if not, the reasons there for along with the guidelines/directions issued by the Union Government to States/UTs for their constitution; and
- (d) the details of the jurisdictions of State Women Commission?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)**

- (a) to (d): As per information available, all the States and two Union Territories (UTs) Delhi & Puducherry have constituted State Commissions for Women. The National Commission for Women Act, 1990 or any other Central Legislation does not mandate constitution of Women Commissions by the States/Union Territories (UTs). The State Commissions are constituted by respective State Governments under their own State Legislations.
